



**Central Administrative Tribunal
Principal Bench, New Delhi**

**O.A. No. 1998/2021
M.A. No. 2454/2021**

This the 09th day of September, 2021

(Through Video Conferencing)

Hon'ble Mr. Mohd. Jamshed, Member (A)

Poonam Sharma,
Aged about 27 years,
D/o Late Sh. Ranjeet Singh Sharma,
R/o C-80, Harkesh Nagar, Okhla Tank, New Delhi- 110020
Mob. No. 7303420332
Group-D.

... Applicant

(By Advocate : Mr. Anuj Aggarwal)

Versus

South Delhi Municipal Corporation (Horticulture)
Through its Commissioner (South),
780, Major Somnath Marg, Sector-9
R.K. Puram, New Delhi-110022

... Respondents

(By Advocate : Ms. Anupama Bansal)



ORDER (Oral)

M.A. No. 2454/2021

The present MA has been filed by the applicant seeking condonation of delay. For the reasons given in the MA and keeping in view no objection from the respondents, the MA is allowed and the delay is condoned. Registry is directed to assign an appropriate OA number to the OA.

OA No. 1998/2021

The applicant's father joined the services of the respondents as Mali on 01.04.1980. Unfortunately, on 14.03.2012, he died in harness. By filing this OA, the applicant is seeking relief in terms of directions to the respondents to appoint her on compassionate grounds in place of her father Late Mr. Ranjeet Singh Rana with all consequential benefits.

2. Mr. Anuj Aggarwal, learned counsel for the applicant submits that the applicant has served a legal notice dated 10.08.2021 on the respondents. However, the same is still pending with the respondents.

3. Today, I heard Mr. Anuj Aggarwal, learned counsel for the applicant and Ms. Anupama Bansal, learned counsel for the respondents, at the stage of admission, through video conferencing.



4. At the outset, Mr. Anuj Aggarwal, learned counsel for the applicant, submits that the applicant will be satisfied, if the legal notice dated 10.08.2021 served on the respondents by the applicant is considered and decided in a time bound manner. To such request of the applicant, there is no objection from Ms. Anupama Bansal, learned counsel for the respondents.

5. Accordingly, without going into the merits of the present case, the present OA is disposed of, at the admission stage itself, with directions to the respondents to dispose of the legal notice dated 10.08.2021 served on the respondents by the applicant by passing a reasoned and speaking order, as early as possible, and in any case not later than eight weeks from the date of receipt of copy of this order. This shall be done without any prejudice to the rights of the respondents. There shall be no order as to costs.

**(Mohd. Jamshed)
Member (A)**

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